

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**OA/310/00207/2021**

**Dated Thursday the 4<sup>th</sup> day of March Two Thousand Twenty One**

**CORAM : HON'BLE SHRI. S. N. TERDAL, Member (J)**  
**HON'BLE SHRI. C. V. SANKAR, Member (A)**

**(Through Video Conferencing)**

K.Djeacandane, S/o. Krishnan,  
Residing at K.J.Illam,  
Thirukanchi Road,  
Pudhu Nagar 3,  
Kanuvapet, Villianur Post, Puducherry 605110. ....Applicant

By Advocate M/s. M. Gnanasekar

Vs

1.The Secretary to Government,  
Department of Personnel and Administrative Reforms (Personnel Wing),  
Chief Secretariat, Beach Road,  
Government of Puducherry, Puducherry 605001.

2.The Programme Officer,  
Directorate of Women and Child Development,  
Government of Puducherry,  
Puducherry 605013.

3.The Senior Account Officer,  
Government of Puducherry,  
Department of Women and Child Development,  
Puducherry 605013. ....Respondents

By Advocate Mr. R. Syed Mustafa

**ORAL ORDER****(Pronounced by Hon'ble Shri. S. N. Terdal, Member(J))**

The reliefs prayed for in this OA is as follows:

- "i. To set aside the order passed by the 1<sup>st</sup> respondent vide Memorandum No. 4019/DWCD/Estt/B2/2021/258, dated 04.02.2021 and quash the same,
- ii. To pass such further orders as are necessary to meet the ends of justice and
- iii. Award costs and thus render justice."

2. Heard Mr. M. Gnanasekar, counsel for the applicant & Mr. R. Syed Mustafa, counsel for the respondents appearing on advance notice.

3. Counsel for the applicant submits that the applicant undertakes to obey the transfer order and join at Mahe and he may be given one week's time.

4. Hence, this OA is dismissed on the submission of the counsel for applicant with the above observation. No costs.

**(C.V.Sankar)  
Member(A)**

**04.03.2021**

SKSI

**(S.N.Terdal)  
Member(J)**